(b) if so, what steps are being taken by the Railways to meet such an eventuality?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MOHAMMAD SHAFI QURESHI): (a) No. Sir.

(b) Does not arise.

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O.N.G.C. Workers' Demand for Rationalisation of Pay Scales

*248. SHRIMATI SUMITRA G. KUL-KARNI: Will the Minister of PET-ROLEUM be pleased to state:

- (a) whether it is a fact that he had gone to inaugurate the conference of Oil and Natural Gas Commission on the 21st December, 1975 at Ahmedabad:
- (b) whether ifi is also a fact that the workers demanded restructuring of the Oil and Natural Gas Commission so as to rationalize the promotion policy and remove stagnation in various categories of jobs and also to rationalize the wage structure so as to remove the patent anomalies existing in the present form of pay-scales; and
- (c) if so, what is the reaction of Govern-I ment thereto and what steps Government propose to take to rectify these probems?

THE MINISTER OF PETROLEUM (SHRI K. D. MALAVIYA): (a) to (c) I addressed the conference of the ONGC Employees' Union held on 21.12.1975 at Ahmedabad. At that conference the ONGC Employees' Union handed over a Memorandum in respect of some grievances. The issues raised concern the ONGC and a copy of the Memorandum has been forwarded to the ONGC for necessary action. A decision is likely to be taken on the proposal shortly.

New Railway Services During 1975

*249. SHRIMATI MARGARET ALVA: SHRI SYED NIZAM-UD-DIN: SHRI NRIPATI RANJAN CHOU-DHURY:

Will the Minister of RAILWAYS be pleased to state: \(^1\) 2-L1060RSS/75

- (a) the number of railway services started during the year 1975 in different Zones and the places between which these services are running; and
- (b) whether there is any proposal to start some more services during the year 1976 and if so, the stations between which these services will be introduced?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MO-HAMMAD SHAFI QURESHI): (a) and (b) A statement indicating the particulars of non-suburban trains introduced during 1975 and the proposals for introduction of new services during 1976 is laid on the Table of the Sabha.

Statement

(a) List of K\ew Trdins Introduced during 1975.

BROAD GAUGE

- 1. New Delhi-Varanasi Express (daily)
- 2. Secunderabad-Hazarat Nizamuddin Ja-yanti Janata Express (bi-weekly)
- 3. Howrah-Ahemedabad Express (weekly)
- 4. Tatanagar-Amritsar Express (4 days in the week)
- Rajpur-Bhopal Chatlisgarh Express (daily)
- 6. Bombay-Manmad Panchayati Express (triweekly)
- Samastipur-Muzaffarpur Express (biweekly)
- 8. Puri-Renigunta Express (daily)
- 9. Andal-Burdwan Passenger (daily)
- 10. Ranaghat—Gede shuttle (daily)
- 11. Bhopal-Vidisha shuttle (daily)
- 12. 8 circular trains in Delhi area (daily)

METRE GAUGE

- Secunderabad-Tirupati/Bangalore Venkatadri Express (daily)
- 2. Sikar-Loharu Fast Passenger (daily)
- 3. Jaipur-Bandikui fast passenger (daily)
- 4. Lucknow-Sitapur Diesel Car Express (daily)

- 5. laipur-Merta Road Express (daily)
- 6. Srirangam-Tiruchirappialli Pasfcenger (daily)
- (b) A pair of tri-weekly express trains—Shan-E-Avadh Express has been introduced between Gorakhpur and Lucknow and a pair of. triweekly express train named Purvanchal Express has been introduced between Gorakhpur and Varanasi from 1st January, 1976

With effect from 26-1-76, a weekly Jayanti Janata Express between Bombay and Cochin and an express train between Ahmedabad and Varanasi on 2 days and between Ahmedabad and Faizabad on 5 days in the week are proposed to be introduced.

A biweekly Janta Express between Howrah and New Bongaigaon is proposed to be introduced after a few months. Further introduction of additional services will be considered at the time of revision of time tables having regard to the availability of requisite resources.

Investigation Against Various Companies

*250. SHRI KALYAN ROY: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to refer to the answer to Unstarred Question 284 given in the Rajya Sabha on the 5th May, 1975 and state:

- (a) whether investigations which were ordered in thirteen cases during 1973 and 1974 under section 235/237 of the Companies Act have been completed; if so, the results thereof and the findings in each case;
- (b) the names of companies in which investigations have been ordered under the above sections of the Companies Act in 1975 and the progress of investigation in each case:
- (c) the names of Companies where the Company Law Board had appointed Directors in 1975; the number of Directors and the reasons for such nominations; and
- (d) the number of Companies in which Government Directors have been appointed in 1973, 1974 and 1975 and whether any improvement has been noticed in the working of their Companies after the appointment of Government Directors?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): (a) and (b) Statement I is laid on the Table of the House.

- (c) No directors under section 408 of the Companies Act, 1956 have been appointed by the Company Law Board during 1975.
- (d) Statement II is laid on the Table of the House

Statement-1

Name of Company	Date of order	Section	Progress /result /findings of the inspector (in brief)
< (1)	(2)	(3)	(4)
Coimbatore Pioneer Mills Ltd.	2-1-73	235 (a)	The investigation report has been received and examined. Shri G. R. Govindarajulu, Director has been directed to remit Rs. 91,222 to the company. Registrar of Companies has also been asked to issue show cause notice in respect of the contraventions/ irregularities reported by the inspector.
 Calcutta Landing and Shipping Company Limited. 	17-4-1973	235 (a)	The report was received and the case has been closed as no fur- ther action was called for.